

(15)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1119 of 1997

Allaabad this the 12th day of October, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Beni Prasad Shukla, Son of Banshdhari Lal  
Shukla, H.Q. Etawah, Retired Switch Man.

Applicant

By Advocate Shri D.S. Shukla(Amicus curie)

Versus

1. Union of India through Railway Secretary,  
Government of India, New Delhi.
2. Divisional Railway Manager, Northern Rail-  
way, Allahabad.
3. Station Superintendent, Etawah(N. Rly.)

Respondents

By Advocate Shri A.V. Srivastava

O R D E R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Beni Prasad Shukla-the applicant  
has come up before the Tribunal seeking relief to  
the effect that the respondents be directed to  
pay the unpaid retiral benefits to the applicant.

2. As per applicant's case, he retired  
on 30.6.1993 from the post of Switch Man, Etawah  
under the respondents establishment. After

*See*  
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retirement, he completed the formality for payment of retiral benefits, but has not been paid the gratuity, luggage charges admissible at the time of retirement, short sanction of pension and interest on the payment of pension insurance for which he reminded the respondents from time to time, but ~~whi~~without any satisfactory response. Therefore, he has come up before the Tribunal.

3. The respondents have contested the case and filed the counter-reply, with the mention that the applicant has already been paid all the admissible claims and no amount remains due to be paid to him.

4. Heard, Shri D.S. Shukla, the amicus-curie, appointed by the Tribunal to represent the applicant. Shri A.V. Srivastava appears for the respondents. Perused the pleadings.

5. Considering the facts and circumstances of the matter as they have come up through the pleadings and arguments from either side, I find that it is a case of communication gap between employer and employee, where the applicant could not put his grievance before the authorities in the department in a proper way and, therefore, I find it a proper matter to refer back the case to the department concerned, with the observation that the applicant may move the representation before

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the competent authority in respondents establishment within 3 months from today and the same be disposed by the respondents within 3 months thereafter by passing appropriate detailed order. The O.A. is disposed of accordingly. No order as to costs. Copy of this order be furnished to Sri D.S. Shukla, the amicus curie.

*S. C. S.*

Member (J)

/M.M./